

IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,
TEES HAZARI, DELHI

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act. 1992, having its Head Office at 221, Nariman Point, Mittal Court, "B" Wing, Nariman Point, Murribal 400 072and represented by its Asst. Legal Adviser (Prosecutions) Shri A. Chandra Sekhar Rao

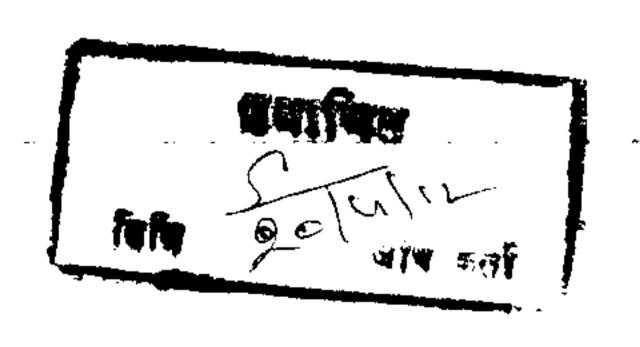
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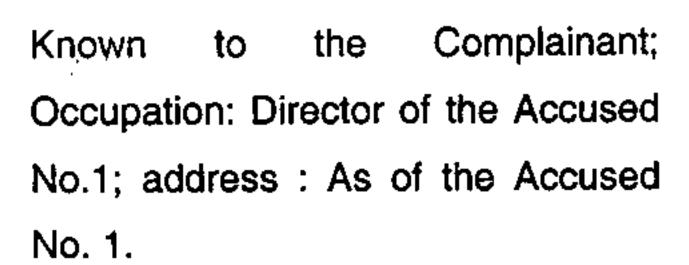
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- 1. Surbhi Agrotech Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its registered office at P 290, Industrial Area, Panchkula, Haryana- 134 109
- 2. Shri Nahar Singh, S/o Not Known to the Complainant; Occupation: Director of the Accused No.1; address: As of the Accused No. 1.

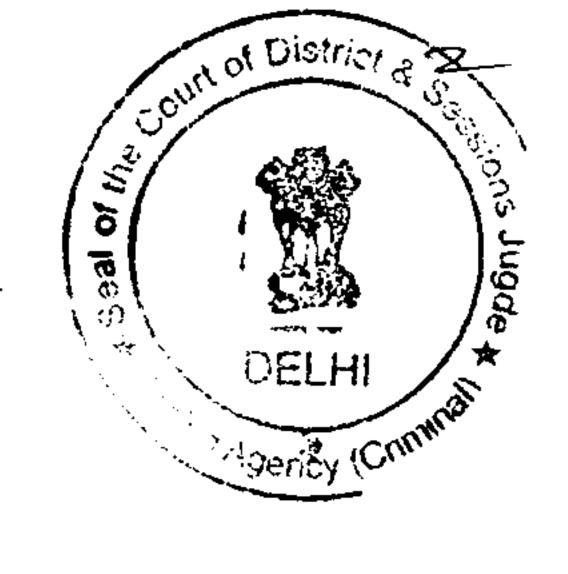
ant 2012 012 062 0 1Complainant

3. ShriAmalendu Bhowmik, S/o Not

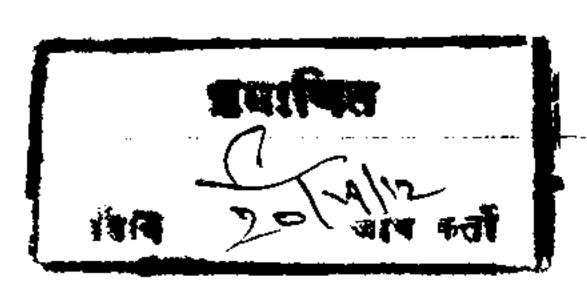


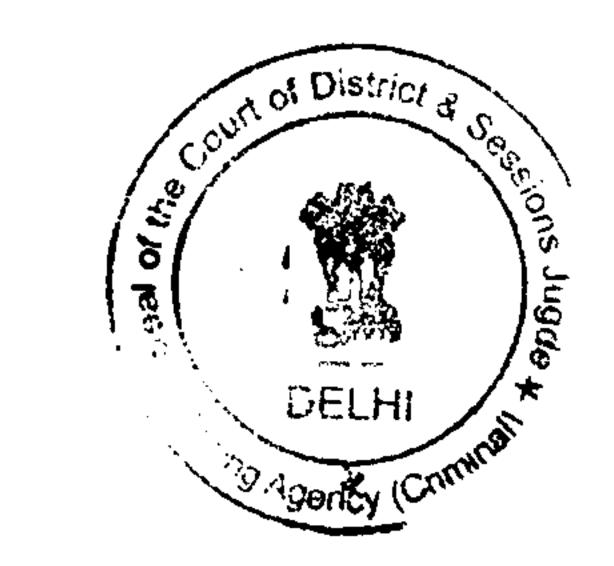


- Shri Alpons Raja Reddy, S/o Not Known to the Complainant;
 Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- Shri M. Mallaraje Urs, S/o Not Known to the Complainant;
 Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- 6. Shri Sanat Kumar Panja, S/o Not Known to the Complainant; Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- Shri Rajendra Kumar Singh, S/o Not Known to the Complainant;
 Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- 8. Shri Maghar Singh, S/o Not Known to the Complainant; Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- Shri MSS Pillat, S/o Not Known to the Complainant; Occupation: Director of the Accused No.1; address: As of the Accused No. 1.
- 10. Shri H. P. Bhardwaj, S/o Not Known









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to the Complainant; Occupation: Director of the Accused No.1; address: As of the Accused No. 1.

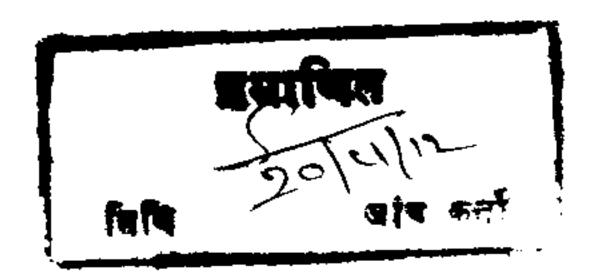
....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992







SEBI vs Surbhi Agro Tech. Ltd.

19.04.12

Present.

Counsel for complainant.

Accused no.1 is proceeded u/s 305 Cr.P.C.

None for accused no.2 to 10 despite proclamation u/s 82 Cr.P.C. through publication in news paper 'Times of India' dated 23.02.12. Therefore, accused no.2 to 10 are hereby declared proclaimed offender.

Now keeping in view the facts and circumstances and submissions, case is adjourned sine die with the liberty to the complainant to revive the case as and when accused persons are arrested or fresh address of accused are traced.

(G.N. PANDEY)
ACMM (Spi. Acts)/CENTRAL
DELHI/19.04.12

